

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6801
ANSWERED ON:08.05.2013
ALLOCATION OF FUND FOR RTI IMPLEMENTATION
Sardinha Shri Francisco

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the total fund allocated and spent for effective implementation of RTI Act during the year 2012-13;
- (b) the percentage of women and men who are aware of the RTI Act in the country separately in view of huge amount of fund being allocated and spent in this regard;
- (c) whether the large segment of people is not satisfied with the quality of information being provided; and
- (d) if so, the details thereof and the measures taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): During 2012-13, for the Centrally Sponsored Plan Scheme on 'Improving Transparency and Accountability in Government through Effective Implementation of RTI' Budget Estimate was Rs.18.36 crores and Revised Estimate was Rs.15.00 crores. The allocated budget was fully spent.

(b) & (c): A study conducted through an independent organization during 2009 to assess the key issues and constraints in implementation of the Right to Information Act, 2005, on the basis of sample survey, pointed out that 12% of the women and 26% of men were aware of RTI Act. The study had also pointed out that more than 75% of the citizens were dissatisfied with the quality of information provided to them.

(d): The Government has taken steps for awareness generation about RTI amongst citizens on demand side and to build the capacity of Government employees to provide more satisfactory reply to RTI applications on supply side, through training, on-line certificate courses, and publication of guides on the Right to Information Act. Awareness Generation has been undertaken through print, electronic, outdoor media and workshops. RTI Logo has been propagated widely. The Government have also recently issued guidelines on 15.04.2013 for implementation of suo-moto disclosure under Section 4 of the RTI, 2005 by the Ministries/Department of Government of India.